

RECEIVED ASSENT ON

28/6/49
Act No XXXIII of 1949

[AS PASSED BY THE DOMINION LEGISLATURE.]

A

BILL

to amend the Rubber (Production and Marketing) Act, 1947.

WHEREAS it is expedient to amend the Rubber (Production and Marketing) Act, 1947 (XXIV of 1947), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Rubber (Production and Marketing) Amendment Act, 1949.

2. Amendment of section 4, Act XXIV of 1947.—In section 4 of the Rubber (Production and Marketing) Act, 1947, after clause (j) of sub-section (3), the following clause shall be inserted, namely:—

“(j) three persons representing labour, to be nominated by the Central Government;”.

Repealed by Act 48 of 1952